

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.329/2001

New Delhi, this 18th day of April, 2001

Hon'ble Shri M.P. Singh, Member(A)

Dr. A.K. Dawar  
Specialist, ESI Hospital  
Rohini, Delhi .. Applicant

(By Shri B.S.Maine, through proxy counsel Shri  
B.N.Madhok)

versus

Union of India, through

1. Secretary  
M/Health & Family Welfare  
Nirman Bhavan, New Delhi
2. Joint Director(A)/III  
Employees State Insurance Corporation  
Kotla Road, New Delhi
3. Medical Superintendent  
Dr. RML Hospital, New Delhi .. Respondents

(By Shri Rajinder Pandita, Advocate for R-1  
Shri G.R.Nayyar, Advocate for R-2 & R-3

ORDER(oral)

Learned counsel for the respondents submit that the relief sought for by the applicant has since been granted. Proxy counsel for the applicant is not disputing this. In view of this, the OA is dismissed having become infructuous. No costs.

  
(M.P. Singh)  
Member(A)

/gtv/